

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3013
TO BE ANSWERED ON 13.12.2024

MISSION VATSALYA SCHEME

3013. SHRI HARENDRA SINGH MALIK:
SHRI KANWAR SINGH TANWAR:
SMT. SMITA UDAY WAGH:
SHRI LUMBA RAM:
SHRI BIDYUT BARAN MAHATO:
SHRI DILIP SAIKIA:
SMT. SHOBHANABEN MAHENDRASINH BARAIYA:
SHRI BHARTRUHARI MAHTAB:
SHRI VIJAY KUMAR DUBEY:

Will the Minister of Women and Child Development be pleased to state:

- (a) whether the Government is implementing Mission Vatsalya, if so, the details thereof along with its salient features, aim and objectives;
- (b) whether the Government has conducted any assessment to ascertain the achievements of the said Mission in various States, especially in Uttar Pradesh and Maharashtra;
- (c) if so, the details thereof and the extent to which it has been able to fulfil its stated welfare goals for children living in difficult situations in the country, especially in the Amroha Parliamentary Constituency in Uttar Pradesh and Maharashtra;
- (d) the number of children adopted in the year 2023-24 and in institutional care in various States especially in the said regions;
- (e) the details of the steps being taken to improve living conditions and prospects under the said Mission; and
- (f) whether any challenges or gaps have been identified in its implementation, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SAVITRI THAKUR)

(a): The Ministry of Women and Child Development is implementing Centrally Sponsored Scheme namely, 'Mission Vatsalya' through the States/ Union Territories (UTs) with the aim to support Children in Need of care and Protection (CNCP) and Children in Conflict with Law (CCL). The objective of Mission Vatsalya is to ensure that the best interests of children are always taken care of while designing the projects/ programmes. The objectives include establishing essential services, emergency outreach services for children and include strengthening of institutional and non-institutional care services. The Child Care Institutions (CCIs) established under the Mission support, *inter-alia*, age-appropriate education, access to vocational training, recreation, health care and counselling.

The funds are shared between the Centre and States in the ratio of 60:40 for all States and UTs with legislature except the North-Eastern States and Hilly States - Himachal Pradesh and Uttarakhand and UT of Jammu & Kashmir, where the cost sharing is in the ratio of 90:10. In Union Territories without legislature, 100% cost is borne by the Central Government.

Salient features of Mission Vatsalya Scheme, *inter-alia*, include strengthening of Institutional Care & Non-Institutional Care (Sponsorship, Foster Care & After Care), establishment of Child Welfare Committee & Juvenile Justice Board in each district, 24x7x365 Child Helpline (1098) Services, monitoring & review at various levels and convergence with other Ministries/ Departments. It outlines the roles and responsibilities at State for State Child Protection Society, State Adoption Resource Agency and at district level for District Magistrate/ District Child Protection Unit.

(b) & (c) : An assessment of the then Child Protection Services Scheme was carried out. National Institution for Transforming India (NITI) Aayog in 2020 conducted an evaluation study for all Schemes of the Women and Child Development (WCD) including erstwhile Child Protection Services Scheme which has been subsumed in Mission Vatsalya. The Study captured the broader canvas of effectiveness, efficiency, impact etc. across the schemes of the Ministry. The Study was conducted across 12 States/UTs and included States of Maharashtra and Uttar Pradesh.

The findings of the Study, *inter-alia*, mention that the scheme was being implemented in accordance with the provisions envisaged under the JJ Act, 2015 and contributed for improvement in the delivery of the statutory services.

(d): 3580 children were adopted In-country and 449 children were adopted Inter-country during the year 2023-24. State/ UT-wise number of children supported under Institutional Care of Mission Vatsalya Scheme during the year 2023-24 is at Annexure.

(e) & (f): Under the Mission Vatsalya Scheme which provides care, protection, rehabilitation and reintegration of children in difficult circumstances, the District Child Protection Unit functions under the overall supervision of District Magistrate to

ensure review, monitoring and inspection of the service delivery institutions i.e. Child Care Institutions and the care provided.

To address the issues and gaps in scheme implementation, the Ministry in collaboration with Lal Bahadur Shastri National Academy of Administration (LBSNAA), Mussoorie has developed an online training module on Juvenile Justice (Care and Protection for Children) Act, 2015 for capacity building of multiple stakeholders such as State Governments/ UT Administrations, district authorities and others.

The Ministry has issued various guidelines and advisories from time to time for strengthening implementation of Mission Vatsalya by the States/UTs. These include Mission Vatsalya Guidelines, Standard Operating Procedures for Child Helpline & Model Foster Care Guidelines 2024.

The Ministry also regularly engages with the States/UTs with regards to implementation of the scheme. It has held zonal conferences and sensitization/ dissemination workshops since launch of Mission Vatsalya Scheme to promote and implement the scheme effectively.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (d) OF THE LOK SABHA UNSTARRED QUESTION NO.3013 FOR ANSWER ON 13.12.2024 BY SHRI HARENDRA SINGH MALIK, SHRI KANWAR SINGH TANWAR, SMT. SMITA UDAY WAGH, SHRI LUMBA RAM, SHRI BIDYUT BARAN MAHATO, SHRI DILIP SAIKIA, SMT. SHOBHANABEN MAHENDRASINH BARAIYA, SHRI BHARTRUHARI MAHTAB AND SHRI VIJAY KUMAR DUBEY REGARDING MISSION VATSALYA SCHEME

STATE/UT-WISE NUMBER OF THE CHILDREN SUPPORTED UNDER INSTITUTIONAL CARE OF MISSION VATSALYA SCHEME DURING THE YEAR 2023-24

S. No.	State/UTs	2023-24
1	Andhra Pradesh	1546
2	Arunachal Pradesh	206
3	Assam	1241
4	Bihar	2227
5	Chhattisgarh	1843
6	Goa	461
7	Gujarat	3195
8	Haryana	963
9	Himachal Pradesh	926
10	Jammu and Kashmir	1104
11	Jharkhand	1238
12	Karnataka	3110
13	Kerala	776
14	Madhya Pradesh	2597
15	Maharashtra	3495
16	Manipur	2295
17	Meghalaya	1031
18	Mizoram	1172
19	Nagaland	562
20	Orissa	4431
21	Punjab	533
22	Rajasthan	2733
23	Sikkim	468
24	Tamil Nadu	10118
25	Telangana	2243
26	Tripura	948
27	Uttar Pradesh	3226
28	Uttarakhand	589
29	West Bengal	4744
30	Andaman & Nicobar	274
31	Chandigarh	222
32	Dadra & Nagar Haveli and Daman & Diu	36
33	Ladakh	84
34	Lakshadweep	0
35	Delhi	1216
36	Puducherry	739
Total		62592
